

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 610
IB-135/ND/2022**

**IN THE MATTER OF:
State Bank of India**

...PETITIONER

Vs.

Mr. Piyoosh Goyal

...RESPONDENT

Section

U/s 95(1) of IB Code,2016

**Order delivered on 20.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP

:Advocate Rishi Singhal

For the Respondent/PG

:Mr. Raghav Marwaha, Advocate

ORDER

IA/233/2023

As prayed for by the Resolution Professional the time for submission of Report of the Resolution Professional on repayment plan as per Section 106 of the Code as extended by 21 days. The IA stands **allowed**.

List the matter on **07.02.2023**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Bachu Venkat Balaram Das)
Member (J)**